

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA No. 577/2024, 1089/2024
In
CP (IB) No. 148/Chd/Chd/2022
(Admitted)

IN THE MATTER OF:

Religare Finvest Limited

...Petitioner/ Financial Creditor

Vs.

Sadashiv Capital Services Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 60(5) IBC 2016

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T)
on the medical grounds, the present matter is renotified to 19.08.2024.

-sd-
Court Officer

July 18, 2024
SM